



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA

ORIGINAL APPLICATION NO. 108/2023/EZ

*Affidavit No 07/2024*

*P of 1003*

*Uday Narayan Singh*  
*10-9-2024*

In the matter of:

Arsad Nasar

.....Applicant

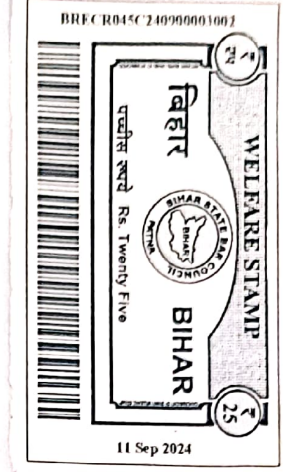
Versus

P.P. Oath Commissioner  
Civil Court Sheikhpura  
Distt - Sheikhpura (Bihar)  
as per Letter No. - 13292/2015  
Date-1th March 2015 Patna HC

The Dept. of Environment, Forest & Climate Change,

Govt. of Bihar &Ors.

.....Respondents



**COUNTER AFFIDAVITON BEHALF OF THE RESPONDENT**  
**NOS. 2i.e District Maistate**

I, J. Priyadarshini, D/O Shri Jothiraj working as Collector cum District Magistrate, Sheikhpura do hereby do hereby solemnly affirm and state as under :

1. I say that I am working as the Collector cum District Magistrate, Sheikhpura and I am well acquainted with the facts of the case and I have been duly authorized to affirm this Affidavit on behalf of Respondent No. 2 District Magistrate, Sheikhpura.

2. The respondent No. 2 has already filed the counter affidavit in the instant original application however your lordship was pleased to direct the respondent No. 2 to file specific reply with regard to permission from the gram Panchayat or the Tahsildar or Tree Officer has been taken or not.
3. It is relevant to mention here that the respondent No. 2 has already stated in para 5 of the counter affidavit that respondent No. 4, 5, 6 and 7 were taking away by way of theft a vehicle loaded with timber which has been seized by the forest officer Sheikhpura who filed a complaint before the learned court of C.J.M. Sheikhpura bearing case No. 93C/2 of 2022 and the said case is being proceeded in that court. So there is no question of permission from any competent authority. It has been stolen by respondent No. 4, 5, 6 and 7 and cut without permission.
4. So far as the species of the trees are concerned the trees which were cut were four Shisham trees but all these trees were cut by way of theft through respondent No. 4, 5, 6 and 7 against whom a complaint case is proceeded in the court of learned C.J.M. It is again reiterated the number of trees which were cut were four trees of Shisham.
5. It is relevant to mention here that the gram Panchayat or Tahsildar was not designated as Tree Officer under the facts and circumstances of the case stated above it is crystal

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clear that the case has baseless allegation therefore, the present original application has got no merit and value in the eye of law hence it deserve to be dismissed.

*Pou 10/9*

Deponent

District Magistrate,  
Sheikhpura

*Identify the sign. of deponent*

*[Signature]*  
G.P. Sheikhpura  
10.09.2024

VERIFICATION

Verified at Sheikhpura on this the day of 10 September 2024 that the averments and facts stated herein above are true and correct to my knowledge and belief nothing martial has been concealed there from.

Affirmed before me by  
*J. Prasad Sharma*  
who is identified by *Ar. B. S. S. S.*  
*K. M. S. S. S. S.*  
I have satisfied my self by examining  
the deponent that he/she understands  
the contents of the affidavit which has  
been had-over & explained to him/he  
which acknowledge to be correct  
Date.....*10-09-2024*

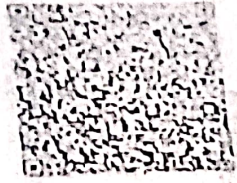
*Pou 10/9*  
Deponent





District Magistrate,  
Sheikhpura

*Uday Narayan Sinha*

P.P. Oath Commissioner  
Civil Court Sheikhpura  
Distt.- Sheikhpura (Bihar)  
as per Letter No.- 13292/2015  
Date-1th March 2015 Patna H.C.

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 சித்திமா. அருள்மலம்  
 Government of India  
 பிரயாணிகள்  
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**4070 7922 1128**  
 சாதாரண மனிதனின் அதிகாரம்

  
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